

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 80/TT/2016

Subject : Approval under Sections 61, 62 and 79(1)(c) & 79(1)(d) of the Electricity Act, 2003 and the Terms and Conditions of Tariff Regulations, 2014 for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for Actual COD to 2018-19 for 400 kV Srinagar Sub-station as per the Commission's order dated 31.1.2013 against Petition No. 133/MP/2012.

Petition No. 81/TT/2016

Subject : Approval under Sections 61, 62 and 79(1)(c) & 79(1)(d) of the Electricity Act, 2003 and Terms and Conditions of Tariff Regulations, 2014 for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for COD to 2018-19 for 400 kV Srinagar-Srinagar PH line as per the Commission's order dated 31.1.2013 against Petition No. 133/MP/2012.

Date of Hearing : 18.11.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Power Transmission Corporation of Uttarakhand Ltd. (PTCUL)

Respondents : Power Grid Corporation of India Ltd. (PGCIL) and 24 others

Parties present : Shri Manoj Kumar, Advocate, PTCUL
Shri Vikas Sharma, Advocate, PTCUL
Shri G. Umopathy, Advocate, L & T
Ms. Vaishnavi, Advocate, L & T
Ms. B. Pavitra, Advocate, L & T

Record of Proceedings

The representative of the petitioner submitted that Power Transmission Corporation of Uttarakhand Limited (PTCUL) has filed Petition Nos. 80/TT/2016 and



81/TT/2016 for approval of transmission tariff for 400 kV Srinagar Sub-station and for 400 kV Srinagar-Srinagar PH line for 2014-19 tariff period under the 2014 Tariff Regulations. He further submitted that the Asset-A 400 kV Srinagar Sub-station covered in Petition No. 80/TT/2016 was put into commercial operation on 31.7.2016 while Asset-B 400 kV Srinagar-Srinagar PH line covered in Petition No. 81/TT/2016 was put into commercial operation on 27.7.2016. He also submitted that the Commission vide common order dated 24.4.2018 allowed provisional tariff in respect of the assets covered in the captioned petitions.

2. In response to a query of the Commission regarding the status of the remaining transmission assets to be implemented by the petitioner, the representative of the petitioner submitted that the transmission assets under the petitioner's scope are required to be matched with the commissioning schedule of generators. However, the generators have not yet approached the petitioner for grant of LTA. He further submitted that the petitioner has filed Petition No. 106/MP/2019 seeking issuance of appropriate directions to the generators to execute the revised Implementation Agreements with fresh timelines for efficient execution of the generation plants and the associated transmission system and the said petition is pending before the Commission. He also submitted that they have furnished all the information sought by the Commission vide their affidavit dated 28.9.2018 and requested to allow tariff as claimed in the petition.

3. Uttarakhand Power Corporation Ltd. (UPCL), Respondent No.16, vide letter dated 11.11.2019 has sought 30 days time to file reply in the matter.

4. The Commission directed the petitioner to file the following information, with an advance copy to the respondents by 23.12.2019.

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- a) Asset-wise latest status of ADB loan and amount of grant received, if any.
- b) Asset-wise break-up of IEDC being claimed.
- c) Supporting documents indicating rate of interest on ADB loans.
- d) Complete DPR of the project, along with Project Scope mentioning 50/80 MVAR reactor.
- e) In Form-2, the no. of bays claimed at 400 kV and 220 kV are 11 and 10 respectively, please clarify.
- f) Single Line Diagram (SLD) of the Srinagar Sub-station.



- g) The colored Schematic Diagram of the UITP system, with existing/commissioned and in-progress/non-commissioned transmission elements, which could be easily distinguished through the diagram, with latest status.
- h) The CMD/CEO/MD certificates of 400/220 kV, 315 MVA ICT-I and II at Srinagar Sub-station as per Clause 6.3(A)(4)(vi) of IEGC Regulations.
- i) The Trial Operation Certificate of 220/132 kV, 2X160 MVA at Srinagar Sub-station certified by RLDC. The CMD/CEO/MD certificates of the same as per Clause 6.3(A)(4)(vi) of IEGC Regulations.
- j) Year wise discharge details of initial spares as on COD and in the additional capitalization, if any. Whether Srinagar Sub-station is a green field or brown field sub-station.
- k) The Contract Agreement referred in Affidavit dated 18.10.2016.
- l) The Implementation Agreement signed between GOU and NTPC/Lanco/L&T.
- m) Confirm, if 1X80 MVAr 400 kV reactor was replaced with 1X50 MVAr 400 kV at Srinagar Sub-station. If yes, Form-10(B) against the de-capitalisation of 1X50 MVAr reactor should be submitted. CMD/CEO/MD certificate for 1X80 MVAr 400 kV reactor at Srinagar Sub-station. The SCOD of the said 80 MVAr reactor.
- n) In Form-5, vide affidavit dated 18.10.2016, Annexure-2 and 3 for Transformer and Compensating Equipment at Sr. No. 6.2 and 6.3 respectively should be submitted. Explain head 'HVDC package' in the same Form at Sr. No. 6.6.
- o) Justify the increase in cost of 'Transformer', 'Compensating Equipment' and 'Overheads' at Sr. No. 6.2, 6.3 & 11.0 respectively in Form-5.
- p) The date of commissioning of 132 kV downstream assets of Srinagar Sub-station should be submitted (as per Para 13 of order dated 20.4.2018 of instant Petition).
- q) The status of commissioning of 400 kV D/C Srinagar-Kashipur transmission line should be submitted.
- r) The Bar and PERT Chart based on claimed COD.
- s) The information regarding time over-run against each activity for the asset covered under the instant petition in the format below:-



Asset	Activity	Period of activity				Time over-run	Reason(s) for Time over-run
		Planned/Scheduled		Actual			
		From	To	From	To	In months or Days	
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Civil works & Erection						
	Testing & commissioning						
	Any other Activities for time over-run , if any						

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- a) Asset-wise latest status of ADB loan and amount of grant received, if any.
- b) Asset-wise break-up of IEDC being claimed.
- c) Supporting documents indicating rate of interest on ADB loans.
- d) Detailed reasons with justification for cost-over run of around 47% w.r.t. approved apportioned cost. Reasons for the increase in cost of 'Total Transmission Lines material' in Form-5.
- e) Contract Agreement, referred in Affidavit dated 18.10.2016.
- f) The CMD/CEO/MD certificate for the 400 kV Srinagar-Srinagar PH Line, as per Clause 6.3(A)(4)(vi) of IEGC Regulations.
- g) Year wise discharge details of initial spares as on COD and in the additional capitalization, if any.
- h) The Implementation Agreement between PTCUL and GVK, if any.



- i) The break-up of the head 'Establishment, Audit & Accounts, Crop Compensation, Forest Clearance and contingency' in Auditor's Certificate dated 11.9.2018. Sr. No. 11 i.e. total overheads in Form-5 on actuals and compare them with their respective apportioned approved costs.
- j) The Bar and PERT Chart based on claimed COD.
- k) The information regarding time over-run against each activity for the asset covered under the instant petition in the format below:-

Asset Name	Activity	Scheduled		Actual		Time over-run (In months or Days)	Reason(s) of delay
		From	To	From	To		
	LOA						
	Supply of structure, equipment's etc.						
	Civil works and Erection						
	Testing & Commissioning						
	Forest clearance						
	Row issues						
	Any other reason for delay, if any						

5. The Commission also directed UPCL and other respondents to file reply, as a last opportunity, by 27.12.2019 with an advance copy of the same to the petitioner, and the petitioner to file rejoinder, if any, by 10.1.2020. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no further extension of time shall be granted.

6. The petition shall be listed for hearing January, 2020, for which separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

